

ITEM NO.34

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 41/2023

SOMYA SANJAY & ORS.

Petitioner(s)

VERSUS

NATIONAL LAW UNIVERSITY TRIPURA AGARTALA & ORS.

Respondent(s)

(FOR ADMISSION

IA No. 8648/2023 - APPROPRIATE ORDERS/DIRECTIONS)

WITH

W.P.(C) No. 176/2023 (X)

(IA No. 31613/2023 - EX-PARTE STAY

IA No. 42494/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 03-10-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Neeraj Shekhar, AOR
Dr. Sumit Kumar, Adv.
Mr. Chandra Pratap, Adv.
Mr. Karan Tomar, Adv.

Mr. Rakesh Kumar Singh, Adv.
Mr. Somesh Dubey, Adv.
Mr. Vijay Kumar Sharma, Adv.
Mr. Yadav Narender Singh, AOR

For Respondent(s) Mr. Maninder Singh, Sr. Adv.
Mr. Shuvodeep Roy, AOR
Mr. Deepayan Dutta, Adv.

Ms. Pritha Srikumar, AOR
Ms. Radhika Gautam, AOR

UPON hearing the counsel the Court made the following
O R D E R

On hearing learned counsel for parties very unsatisfactory

situation emerges. The fact is that the NLU never kicked off for the academic year 2022-2023, the Institute could not function due to lack of facilities and teachers. It is stated that all 90 candidates, who were admitted, refund has been made to all of them except one who has not accepted the refund.

For 2023-2024, now facilities are stated to be available and fresh admissions are being made by the Institute but they will be covered by the CLAT exam only from the year 2024-2025.

In view of the aforesaid position, learned counsel for some of the petitioners submit that there are candidates who got admission in other NLUs but due to proximity did not want to go to the other Institutes.

It is submitted that if such of the candidates who have been left out and are desirous of seeking admission, be accommodated for admission of 2023-2024 provided that they show that they had got admission.

Learned senior counsel for the NLUs seek short accommodation to obtain requisite instructions.

Such of the petitioners who are interested in seeking admission to enclose a copy of their earlier admission and hand over the same to the learned counsel for the respondent within five days so that appropriate instructions are forthcoming.

List on 16th October, 2023.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER